## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 1405/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.11.2017

NAME OF THE PARTIES:

Nandini Viegas

V/s.

Elektrans Shipping Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME DESIGNATION SIGNATURE

1) Adv. Sheilandra Advocate for Corporate Debtor

2) Adv Madhu Rajle Adv for Adv Liniha Jain Operational Creditor

## **ORDER**

## CP No. 1405/I&BP/NCLT/MB/MAH/2017

Counsel for the Petitioner as well as the Corporate Debtor are present.

For the parties reported that the Corporate Debtor has made payment to the Income Tax Authority, list this matter on 17.11.2017 for filing withdrawal memo.

Sd/-

V. NALLASENAPATHY

Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR

Member (Judicial)